



2026:AHC-LKO:62298

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

MATTERS UNDER ARTICLE 227 No. - 4794 of 2026

Amitabh Thakur

.....Petitioner(s)

Versus

Central Administrative Tribunal Lko. Thru. Its
Registrar And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Nutan Thakur, Deepak Kumar
Counsel for Respondent(s)	:	A.S.G.I., C.S.C.

Court No. - 8

HON'BLE JASPREET SINGH, J.

Heard learned counsel for the petitioner. Notice on behalf of the State-respondents has been accepted by the office of the Chief Standing Counsel. Sri Varun Pandey, learned counsel has accepted notice on behalf of respondent no. 2-Union of India.

By means of the instant petition, the petitioner seeks expeditious disposal of his bearing Original Application No. 332/00147/2021 (Amitabh Thakur v. Union of India and others) pending before the respondent No.1.

Learned counsel appearing for the Union of India submits that he he has no objection in case an expedite order is passed.

Considering the facts and circumstances, this Court is of the opinion that no gainful purpose will be served in keeping the aforesaid petition pending rather ends of justice can be served by directing the respondent No.1 to consider and finally decide the pending proceedings of Original Application No. 332/00147/2021 (Amitabh Thakur v. Union of India and others) as expeditiously as possible, affording full opportunity of hearing to the parties, but without granting any unnecessary adjournment to either of the parties provided that there is no legal impediment.

It is made clear that the Court has not examined the case of either of the parties on merits and the authority concerned shall be free to decide the matter strictly in accordance with law.

With the aforesaid, the petition is **disposed of**.

(Jaspreet Singh,J.)

September 3, 2026

Asheesh